

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**W.P.(S) No. 582 of 2012**

Bachaspati Mishra .....  
..... **Petitioner**  
**Versus**  
The State of Jharkhand & Ors. .... **Respondents**

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**CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI**

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For the Petitioner : Mr. A.K. Sahani, Advocate  
For the Respondent-State : Mr. M.K. Sinha, Sr. S.C.-I

**09/ Dated: 24/07/2020:**

Heard Mr. A.K. Sahani, the learned counsel for the petitioner and Mr. M.K. Sinha, learned counsel for the respondent-State.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Due to paucity of time, it is not possible to hear the matter today.

Post this matter on 18.08.2020.

**(Sanjay Kumar Dwivedi, J.)**